

FIR no. 56/2020
PS Budh Vihar

12.06.2020

Present : None.

No report has been received in compliance of previous
order.

Let previous order be complied afresh for **15.06.2020**.

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020

FIR no. 08/2020
PS Budh Vihar

12.06.2020

Present : Ld. APP for State.

Sh. Prince Gupta, Ld. Counsel for applicant through VC.

Ld. Counsel for applicant submits that accused has not been released from Jail despite furnishing bail bond, therefore, let report may be called from Jail Superintendent.

No report from the office of concerned Jail Superintendent has been received despite directions.

Let previous order be complied afresh for **13.06.2020**.

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020

FIR no. 498/2019
PS Raj Park

12.06.2020

Present : Ld. APP for State.

Sh. Amitabh Kumar, Ld. Counsel for applicant through
VC.

Ld. Counsel for applicant submits that accused has not
been released from Jail despite furnishing bail bond, therefore,
let report may be called from Jail Superintendent.

No report from the office of concerned Jail
Superintendent has been received despite directions.

Let previous order be complied afresh for **15.06.2020**.

**Date has been given at the request of Ld. Counsel for
applicant as he is not available prior to the said date.**

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020

12.06.2020

Present : Ld. APP for the State.

Sh. Javed Ahmed, Ld. counsel for
applicant/**accused** through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is a bail application of accused Bobby Alvi.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the application.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Bobby Alvi** admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds

in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020

FIR no. 453/2020
PS:Keshav Puram
U/s 33/38/58 Delhi Ex. Act

12.06.2020

Present : Ld. APP for State.

Mr. Deepak Ghai, Ld. Counsel for the accused/applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Akash.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 10.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 10.06.2020 and as such evidently he is not

required for further investigation.

As such, Court bail is granted to the accused Akash on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:Delhi/12.06.2020

FIR No. 264/2020
PS Aman Vihar

12.06.2020

Present : Ld APP for the State.

Ld. Counsel for Victim through VC.

Ld. Counsel for applicant/accused through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application seeking bail of the accused/applicant Praveen Kumar.

It is submitted in the application that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicant has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly it is prayed that the applicant be released on bail.

Per contra, Ld. Counsel for victim submits that offence is

serious in nature and victim is hospitalized. He is strongly opposed to the bail application.

Ld. APP for the State has also opposed the bail application.

IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

Offence alleged is serious in nature. As victim is hospitalized, releasing accused at this stage may cause harm to the victim. As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020

FIR no. 190/2020
PS Prem Nagar

12.06.2020

Present : Ld. APP for the State.

Sh. Sanjay Kumar Sharma, Ld. counsel for
applicant/**accused** through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is a bail application of accused Kapil Gupta.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the application.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Kapil Gupta** admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds

in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020

12.06.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Dharmender @ Chotu.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 09.06.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 09.06.2020 and as such evidently he is not

required for further investigation.

As such, Court bail is granted to the accused Dharmender @ Chotu on furnishing P/B and S/B in the sum of Rs.10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct Pradeep attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(SUSHIL KUMAR)
Duty MM: North West
Rohini:Delhi/12.06.2020

12.06.2020

Present : Ld. APP for the State.

Sh. Kamlesh Sharma, Ld. LAC for
applicant/**accused** through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is a bail application of accused Neeraj.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the application.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Neeraj** admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in

the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad. Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep attached with the court today. In charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 12.06.2020